COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 302 OF 2016 & IA NO. 628 OF 2016

Dated: 17th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Union of India Through Southern Railway ... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anil Kumar Shrivastava

Mr. V.S. R. Krishna

Mr. Kartikay

Counsel for the Respondent(s) : Mr. Sethu Raalingam for R-1

Mr. S. Vallinayagam for R-3 & R-4

<u>ORDER</u>

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 08.08.2017 after serving copy on the other side.

List the matter for admission on <u>16.08.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson